भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

GENERAL MANAGER & RECOVERY OFFICER
RECOVERY CELL
EASTERN REGIONAL OFFICE

Tel: 033-23023000
E Mail: recoveryero@sebi.gov.in

Notice of Attachment of MF & Demat Account

Attachment Proceeding No. 15407 of 2026
Certificate No.9096 of 2026

The Managing Director,
National Securities Depository Limited,
Trade World, A wing, 4th & 5th Floors,
Kamala Mills Compound, Lower Parel,
Mumbai - 400013.

The Managing Director,
Central Depository Services (India) Limited,
17th Floor, P J Towers, Dalal Street,
Fort, Mumbai - 400001

The Principal Officer / Chairman & Managing Director / CEO
All the Mutual Funds in India

1. Whereas a **Recovery Certificate No. 9096 of 2026 dated April 30, 2026,** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs. 6,25,000/- (Rupees Six Lakh Twenty-Five Thousand Only)** as detailed below along with further interest, all costs, charges and expenses etc., against **Swift Dealmark Private Limited (PAN: AAPCS1110D) ["Defaulter"]** and the same is due from them in respect of the said certificate. A **Notice of Demand dated April 30, 2026** has been issued to the above named.

Description of Dues	Amount (Rs.)
Penalty imposed by the Adjudicating Officer vide Order No. Order/JS/YK/2025-26/31992 dated January 22, 2026 against Swift Dealmark Private Limited (PAN: AAPCS1110D) in the matter of Illiquid Stocks Options.	6,00,000/-
Interest from 22/01/2026 to 30/04/2026 @ 1% p.m.	24,000/-
Recovery Cost	1,000/-
Total	**6,25,000/-**

2. And whereas there is sufficient reason to believe that the Defaulter may dispose off the securities/ instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.

3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:

   i. All Demat account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.

   ii. All Mutual fund folio/s whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.

M.D

भारतीय प्रतिभूति और विनिमय बोर्ड Securities and Exchange Board of India Recovery Division वसूली प्रभाग

पूर्वी प्रादेशिक कार्यालय : एल एण्ड टी चेम्बर्स, तीसरी मंजिल, १६ कैमक स्ट्रीट, कोलकाता- ७०००१७, पश्चिम बंगाल
Eastern Regional Office : L & T Chambers, 3rd Floor, 16, Camac Street, Kolkata - 700017, West Bengal
www.sebi.gov.in | +91-33-23023000

4. It is further ordered with immediate effect that **NO Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.

5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice:

   a) Details of all the Accounts/folios held by the defaulter with you,
   b) Copy of the Account Statement/s ; and
   c) Confirmation of Attachment of the said accounts/folios

6. If the defaulter is not having any type of account/folios with you/not having any balance in the account/folios of the defaulter, the same shall be also informed on the email: **recoveryero@sebi.gov.in**.

7. This Notice of attachment is issued in exercise of powers conferred under Section 28A(1), 11(2)(ia) of SEBI Act, 1992 r/w Section 226 and the Second Schedule of the Income Tax Act, 1961.

Given under my hand and seal at Kolkata this **4th day of June, 2026.**

Mitrajeet Dey.

SEAL

भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
SEBI
Recovery Division
वसूली प्रभाग

RECOVERY OFFICER

मित्रजीत दे / Mitrajeet Dey
वसुली अधिकारी एवं महाप्रबंधक
Recovery Officer & General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
कोलकाता / Kolkata

Copy to:

Swift Dealmark Private Limited **Address 1:** 71A, Grant Lane Kolkata, West Bengal - 700012 **Address 2:** 31, Rakhal Das Auddy Road, Kolkata, West Bengal, India - 700027 **Email:** suraj3agr@rediffmail.com; sailgangadhar2011@gmail.com

With a direction not to deal with the securities/ instruments held/ to be held in the aforesaid accounts.